

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA)139(PB)/2017

IN THE MATTER OF:

Vikas Ecotech Ltd. and
Vikas Multicrop Ltd.

.... Applicant/petitioner

Under Section 230(1)

Order delivered on 13.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Ms. Deepa Krishan,
Hon'ble Member (Technical)

PRESENTS

For the Petitioner : Mr. Suman Kumar Jha, Advocate

ORDER

Ld. Counsel for the applicant states that the application in hand is rendered infructuous as the fee of the scrutinizer has been paid.

Dismissed as infructuous.

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(Deepa Krishan)
MEMBER (TECHNICAL)